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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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+ **W.P.(CRL) 2563/2021**

**DELHI COMMISSION FOR PROTECTION OF CHILD
RIGHTS (DCPCR)**

..... Petitioner

Through: Mr. Tushar Sannu, Standing counsel
for DCPCR.

versus

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF
DELHI & ORS.**

..... Respondents

Through: Ms. Nandita Rao, ASC (Criminal),
GNCTD for the State with S.I.
Surendra Das, P.S.: Shastri Park.
Mr. Anant Kumar Asthana, Advocate
for Delhi State Legal Services
Authority (DSLISA)

16

+ **CRL.REF. 1/2020**

COURT ON ITS OWN MOTION

..... Petitioner

Through: Ms. Shilpa Dewan, Advocate

versus

STATE

..... Respondent

Through: Ms. Nandita Rao, ASC (Criminal),
GNCTD for the State
Mr. R.H.A. Sikander, Standing
Counsel for Delhi Commission for
Protection of Child Rights
(DCPCR)/R-3 with Mr. Anurag
Kundu, Chairperson, DCPCR.
Ms. Anu Grover Baliga, Secretary,
DHCLSC.



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W.P.(CRL) 1560/2017 & CRL.M.A. 49787/2018 (exemption)
SADHAN HALDAR Petitioner

Through: Ms. Shilpa Dewan, Advocate.

versus

THE STATE NCT OF DELHI & ORS Respondents

Through: Ms. Nandita Rao, ASC (Criminal),
GNCTD for the State
Mr. Anil Grover, SC New DMC
along with Mishal Vij, Advocates for
respondent New DMC.
Mr. Tushar Sannu, Advocate
Standing Counsel for EDMC
Mr. Anant Kumar Asthana, Advocate
for Delhi State Legal Services
Authority (DSLISA)
Mr. R.H.A. Sikander, Standing
Counsel for Delhi Commission for
Protection of Child Rights
(DCPCR)/R-4 with Mr. Anurag
Kundu, Chairperson, DCPCR.
Mr. Tarun Johri and Mr. Vishwajeet
Tyagi, Advocates for DMRC.
Mr. J. K. Singh, Standing Counsel for
Railways with Mr. Amit Kumar,
Advocate for R-10.
Mr. Ripudaman Bhardwaj, CGSC and
Mr. Kushagra Kumar, Advocate for
UOI.

CORAM:

HON'BLE MR. JUSTICE SIDDHARTH MRIDUL

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER

27.01.2022

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The present matters have been taken up for hearing by way of Video Conferencing on account of COVID-19 pandemic.

We are informed at the Bar that Mr. H. S. Phoolka, learned Senior Counsel who is assisting this court in these connected matters as *amicus curiae*, is in personal difficulty today.

In view of the foregoing, the hearing of these connected matters is adjourned.

List on 10.02.2022.

SIDDHARTH MRIDUL, J

ANUP JAIRAM BHAMBHANI, J

JANUARY 27, 2022/ds

[Click here to check corrigendum, if any](#)